

## 10.4.95

Hon'ble Mr. S.Das Gupta, A.M. Hon'ble Mr. T.L.Verma, J.M.

Shri V.K.Upadhyay for the applicant.

Shri N.B.Singh appears on behalf of respondents

No. 1 while Shri Sudhir Agarwal appears on behalf of respondents No. 2 & 3.

C.A. has been filed on behalf of respondent

No. 1. The learned counsel for respondents No. 2 & 3 seeks further time for filing C.A. The applicant sto also appeared in person stated that the State Government is not passing any order on a reference made by Central Government regarding his availability for Central deputation. As a result, the case for Central deputation is not being considered by the respondents No. 1. He therefore, pleaded for interim order protecting his interest.

We grant further 3 weeks time to the respondents
No. 2 & 3 to file their Counter Affidavit. R.A. if
any, be filed within a weekx thereafter.

List this case for orders/direction on 15.5.95.

In case no C.A. is filed during the period specified, the question of granting further interim order shall be considered.

Interim order passed earlier shall remain operative till the next date.

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15/5/95

Hon.Dr. R.K. Saxena, J.M. Hon.Mr. S. Dayal, A.M.

Shri V.K. Upadhyay, learned counsel for the applicant is present while respondent no.2 and 3 are represented by Shri S. Agrawal and respondent no.1 is being represented by Shri N.B. Singh whose brief holder Shri A. Sthalekar is also present.

Shri S. Agrawal is filing Counter-reply on behalf of respondent no.2 in both the cases and counter-reply in O.A. 38/95 on behalf of respondent no. 3 also, but seeks time to file the counter-reply on behalf of respondent no.3 in O.A. 33/95. The respondent no.1 has already filed Counter-reply in both the cases.

Shri S. Agrawal is seeking two weeks time which has been opposed by Shri V.K. Upachyay. The perusal of the record show, that the notices were sent to the respondents as early as in the month of January, 1995 and thus, sufficient time was already availed by the respondents. However, 10 days time to file reply on behalf of respondent no. 3 in O.A.33/95 is given.

The pleadings are complete in O.A. 38/95 but, the learned counsel for the applicant wants to file rejoinder in the light of the reply filed by the respondents. Time is allowed. It should be filed within 10 days. In O.A. 33/95 the time for filing reply within 10 days has been allowed to the respondent no.3. In case the reply is filed and the applicant wants to file rejoinder, he may file before the date of final hearing. Let, the case be fixed for final hearing on 29/5/95.

The interim passed earlier shall continue till the next date.

Δ.Μ.

J.M.